

Proposed fast by Acharya Vinobha Bhave on ban of Cow Slaughter

6109: SHRI KANWAR LAL GUPTA:  
GUPTA;

SHRI SHAMBHU NATH  
CHATURVEDI;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the statement made by Shri R. R. Diwakar stating that Acharya Vinobha Bhave will go on fast from 22nd April, if legislation banning cow slaughter is not enacted by then in Kerala and West Bengal;

(b) if so, have Government contacted Acharya Vinobha Bhave and the concerned State Governments; and

(c) if so, what is their reaction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes, Sir,

(b) Earlier the Prime Minister had written to the Chief Ministers of Kerala and West Bengal with a view to persuading them to impose total ban on cow slaughter. It has been decided in a meeting held on the 2nd April, 1970 with the Leaders of the Opposition Parties, presided over by the Prime Minister, that a delegation headed by the Minister of Home Affairs including Leaders of Opposition Parties should call on Acharya Vinobha Bhave and persuade him not to undertake this fast.

(c) According to the reply received from the Chief Minister, West Bengal and the Government of Kerala they have regretted their inability to enact a legislation for a complete ban on cow slaughter on the ground that it is likely to be counter-productive to the animal husbandry programme, that there is a substantial section of population in these States whose dietary habits will be affected by such a total ban and that such a total ban may become a sensitive issue.

Statistical Investigators not included in Feeder Panel for Grade IV of I.S.S.

6110. SHRI SARAT KAR:  
SHRI DILIP CHAKRAVARTY;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Statistical Investigators (Class II posts) working in Ministry of Defence (ASO) were not included in the first feeder panel prepared by Department of Personnel and Administrative Reforms in the year 1968 for promotion to Grade IV of ISS, whereas persons holding similar appointment in other participating Ministries/Departments were included in this panel;

(b) if so, what remedial steps have been taken by the Department of personnel and Administrative Reforms to accord justice to the affected individuals of Ministry of Defence (ASO); and

(c) the time by when the Department of Personnel and Administrative Reforms will be able to finalise the fate of the affected employees as already ten years have elapsed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir. The first Select List for promotion to grade IV of the ISS was prepared from out of persons who had completed 4 years in feeder posts as on 31-12-1966. As the posts of statistical Investigators in the Army Statistical Organisation were recognised as feeder posts only in December, 1967 the incumbents of such posts were not considered for inclusion in the first Select List.

(b) and (c). Action has already been initiated to prepare a further Select List of 20 names for promotion to Grade IV of the ISS in consultation with the U.P.S.C. The claims